

S.No.11

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
29-04-2024 AT 10:30 AM**

CP (IB) No. 15/7/HDB/2023

AND

IA (IBC) 778/2024 in CP (IB) No. 15/7/HDB/2023

u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

Sujala Pipes Pvt Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

IA (IBC) 778/2024

This Tribunal already passed an order on behest of the Financial Creditor to report settlement by 03.06.2024 and in default to make submissions on that date. Hence this application becomes infructuous. Accordingly, **this application is disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)